

(b) and (c) RBI has filed a winding up petition under Sec. 45 MC of the RBI Act in the Delhi High Court. The Delhi High Court has appointed a provisional official liquidator who has initiated action to crystallize the assets and liabilities of the Company. The Official Liquidator is being assisted by the officials of RBI, CBI and some public sector banks in this regard.

[Translation]

Pending Cases in GIC

541. SHRI PAWAN DIWAN: Will the Minister of FINANCE be pleased to state:

(a) the total number of documents/claims pending in four subsidiary companies of General Insurance Corporation as on June 30, 1997, company-wise;

(b) whether the Government propose to make a provision in the policy bond that in case of delay in issuance of documents or disposal of claims, payment of interest @ 18% annually on premium amount recovered will be made in regard to claims disposed of or as the case may be; and

(c) whether the Government also contemplate to make indiscipline employees answerable for delay in issue of documents or payment of claims keeping in view the improvement in the service industry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) As per the information furnished by General Insurance Corporation of India the total number of documents claims pending (company-wise) as on 30.6.97 is as under:

No. of Documents/Claims Pending as on 30.6.97

	(Provisional)	
	Documents	Claims
National	4,69,301	1,71,110
New India	3,94,079	2,33,767
Oriental	5,11,039	2,19,411
United India	6,12,214	1,74,999
Total	19,86,633	7,99,287

(b) No such proposal is under consideration.

(c) General Insurance industry has a well established procedure to deal with indiscipline and other misconduct by the employees under the General Insurance Conduct, Discipline and Appeal (CDA) Rules.

[English]

Touts for Smooth Business

542. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been invited to the news-item captioned, "For smooth business, turn to touts", appearing in the Hindustan Times dated June 4, 1997;

(b) if so, the facts and details thereof; and

(c) the steps taken by the Government to check the menace of touts in the Reserve Bank of India in the interest of general public?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) and (c) Reserve Bank of India have stated that the transacting of business by touts/professional dealers in the banking hall of RBI, New Delhi is not permitted. RBI have taken the following measures in this regard:

(i) The security staff posted in the banking hall are instructed to be always vigilant.

(ii) The Manager (Security) who is stationed in the Banking Hall takes frequent rounds to ensure smooth and orderly transaction of business at the counters.

(iii) The security staff and staff working on the counters have been instructed not to allow anyone to stand in queue once he/she has got the notes/coins in exchange.

(iv) The security staff from the Bank as well as police personnel from the Parliament Street Police Station have been posted in the hall for maintaining law and order and they ensure smooth working of the counters.

(v) All the customers standing in the queue are issued coins at the counters till close of the banking hours consistent with the stock position.

Committee to Review Guidelines for PSEs

543. SHRI SUNDER LAL PATWA:

SHRI G.A. CHARAN REDDY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have decided to set up a four member committee to review the existing guidelines issued by the erstwhile Bureau of Public Enterprises for Public Sector Enterprises;

(b) if so, the main points referred to this committee;

(c) the composition of the committee;

(d) the time by which the committee is likely to submit its report; and

(e) whether the purpose to setting up of this committee is to make PSEs more efficient, competitive and autonomous?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) To review the existing guidelines issued by BPE/DPE for PSEs and to recommend cancellation, redrafting and/or simplification with the objective of eliminating or modifying guidelines which are no longer necessary or relevant.

(c) The Committee is headed by the Chairman, Public Enterprises Selection Board and includes Chairman & Managing Director of Indian Oil Corporation Ltd.; Chairman, SCOPE and Joint Secretary, Deptt. of Public Enterprises as its Member Secretary.

(d) Three Months.

(e) The rationalisation and simplification of guidelines would lead to greater operational freedom for the PSEs and is a part of the overall approach of the Government to make the public sector more efficient, competitive and autonomous.

Health Care Facilities in Coalfield Area

544. DR. KRUPASINDHU BHOI: Will the Minister of

COAL be pleased to state:

(a) whether Government propose to expand health care facilities for the employees/workers engaged in different coal fields;

(b) if so, the steps taken by different coal companies in this regard during last three years; and

(c) the new hospitals/dispensaries proposed to be set up by different coal companies during the Ninth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) Yes, Sir.

(b) The position of medical facilities and related infrastructure available during the last three years is given in the attached statements I, II and III.

(c) During the 9th Five year plan, 7 hospitals and 13 dispensaries are proposed to be set up in the subsidiaries of CIL.

Statement-I

Medical facilities of coal India ltd. subsidiaries as on 31.3.1995

Facilities	ECL	BCCL	CCL	WCL	SECL	NCL	MCL	NEC	Total
1. Hospitals	13	15	19	10	18	5	2	2	84
2. Beds	1285	1219	882	711	947	273	90	132	5539
3. Dispensaries	132	100	86	45	43	11	9	6	432
4. Ambulances	148	117	121	90	83	38	28	8	633
5. Specialists	49	76	30	72	83	30	15	9	364
6. Total Doctors	338	376	306	201	293	98	56	25	1693

Statement-II

Medical facilities of coal India ltd. subsidiaries as on 31.3.96

Facilities	ECL	BCCL	CCL	WCL	SECL	NCL	MCL	NEC	
1	2	3	4	5	6	7	8	9	10
1. Hospitals		13	15	19	10	18	2	5	2
2. Beds		1315	1219	882	711	947	90	354	132
3. Dispensaries		135	100	67	47	45	9	11	6
4. Ambulances		151	117	132	92	95	28	38	8
5. Specialists		43	108	86	74	70	12	38	8
6. Lady Medical Officers		36	56	75	19	64	14	—	4
7. GDMO/Sr.MO/ Dy. MS/MS		284	281	157	106	226	49	68	18